सभापति महोदय, एक और दूसरा विषय है। आपने बाबा साहेब भीमराव अम्बेडकर जी का नाम लिया। मैं आपकी जानकारी में यह बात लाना चाह रहा हूं कि सुप्रीम कोर्ट के परिसर में बाबा साहेब का चित्र नहीं था, यानी प्रतिमा नहीं थी। वे लोग अगर 14 अप्रैल या 6 दिसंबर का फंक्शन कहीं मनाते थे, तो उनकी फोटो रखकर मनाते थे। 1923 में, जब डा. बी.आर. अम्बेडकर जी ने पहली बार अपनी वकालत शुरू की थी, तो उनकी वकालत के सौ साल पूरे होने पर, सुप्रीम कोर्ट के मेन लॉन में वकील की ड्रेस में उनकी प्रतिमा लग गई। महोदय, सुप्रीम कोर्ट ने यह भी बहुत बड़ा काम किया है और इसके लिए हम आपके माध्यम से सुप्रीम कोर्ट को भी धन्यवाद दे सकते हैं। मैं समझता हूं कि चर्चा काफी ठीक हुई है, इसलिए यह जो the Repealing and Amending Bill, 2023 है, जिसके बारे में चर्चा हुई है, मैं आपके माध्यम से उसे सर्वसम्मति से पास कराने का अनुरोध करता हूं। धन्यवाद।

MR. CHAIRMAN: Now, the question is:

"That the Repealing and Amending Bill, 2023, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 4 were added to the Bill.

The First Schedule, the Second Schedule and the Third Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. CHAIRMAN: Now, Shri Arjun Ram Meghwal to move that the Bill be passed.

SHRI ARJUN RAM MEGHWAL: Sir, I move:

That the Bill as passed by Lok Sabha be passed.

The question was put and the motion was adopted.

INFORMATION TO THE HOUSE

MR. CHAIRMAN: Hon. Members, I had indicated to the House that I will come back to the House with respect to an update on the incident. The culprits have been apprehended. The matter is under investigation and it will take its own course.

Hon. Members, I wish to seek the sense of the House. We have Special Mentions. Some of the Members have chosen not to be present in the House. बात चाहे कुछ भी हो, कारण कुछ भी हो, पर इस कुर्सी पर बैठने वाले का दिल बहुत बड़ा होता है - जो नहीं हैं, उनके अधिकारों का ध्यान ज्यादा रखना पड़ता है। यह मैं उनके विवेक पर छोड़ता हूं कि उन्होंने अपना उत्तरदायित्व कितना निभाया, किस तरीके से निभाया।

I think the sense of the House is that we take it on the next day because reading a Special Mention is not ritualistic. Every Member is benefited by listening to it. Every Member gets enlightened thereof. This is an exercise too serious and we must take it as such. Do I have the leave of the House?

SOME HON. MEMBERS: Yes, Sir.

MR. CHAIRMAN: So, the Special Mentions will be taken up in due course. The House stands adjourned to meet at 11.00 a.m. on Thursday, the 14th December, 2023.

The House then adjourned at ten minutes past five of the clock till eleven of the clock on Thursday, the 14th December, 2023.